NT>

16.03 hrs.

Title: Regarding suspension of relevant rules for shifting of the Private Members's Business scheduled on 20.12.2002 to the first day to be allotted to Private Members"" Bills in the following Session.

MR. SPEAKER: Hon. Members, at the Leaders' Meeting held today, it was decided that a discussion under rule 193 regarding Dalits in various parts of the country may be taken up on 20th December, 2002, by dispensing with the Private Members' Bills listed for that day. It was suggested during the meeting that the priority secured by the Bills listed for consideration on that day may be protected and those Bills may be included in the List of Business for the first day to be 1allotted to Private Members' Bills in the next Session.

For this purpose sub-rule (2) of rule 27 and rule 29 of the Rules of Procedure have to be suspended in their application to the four Bills listed for consideration in the List of Business for 20th December, 2002. I hope the House agrees. This should not, however, be quoted as a precedent.

SHRI G.M. BANATWALLA (PONNANI): Sir, I have one submission. The introduction of the Private Members' Bills takes hardly five to six minutes. That should be allowed so that they qualify for ballot for the next Session.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): They are already suspended. So, the whole business will go to the next sitting. So, the introduction will also go to the next Session.

SHRI G.M. BANATWALLA : Therefore, I am suggesting that there should be a partial suspension of the relevant Rules so that introduction of the Bills be allowed. It will hardly take five to six minutes. Then, the Bills will qualify for the ballot for the next Session.

MR. SPEAKER: All right. I amend my observation as suggested.

Is it the pleasure of the House to suspend the relevant rules?

SEVERAL HON. MEMBERS: Yes, Sir.

MR. SPEAKER: I think the House has no objection. The relevant rules are suspended in their application to the Bills and the priority secured by them at ballot is protected.